SI. No.	State/Union Territories	No. of Communities	
1	2	3	
25.	West Bengal	200	
26.	Andaman and Nicobar Islands	slands 21	
27.	Chandigarh	42	
28.	Dadra and Nagar Havelı	13	
29.	Daman and Diu	27	
30.	Delhi	143	
31.	Lakshadweep	7	
32.	Pondicherry	67	
		4370	

Speedy Redressal of Consumers complaints

*92. SHRI SHANKERSINH VAGHELA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

- (a) whether there has been an undue delay in disposal of cases by the District Consumer Disputes Redressal Forum, Delhi, as reported in "The Times of India" dated 3 December, 1990 under the caption "Time stands still for consumers":
 - (b) if so, the details thereof;
- (c) whether the Government propose to constitute redressal forums according to the workload so that justice is not delayed, and
 - (d) the number of pending cases at

State-level, in other States?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI RAO BIRENDER SINGH):
(a) and (b). According to Delhi Administration, some-times delays occur because parties prefer to present their cases through representatives and lawyers and sometimes because of issues involved. The number of cases pending in the Delhi District Forum, as on 24,12,1990 is 1,550.

- (c) According to Section 9(a) of the Consumer Protection Act States/UTs are required to set up a single district forum in each district.
- (d) As per information received so far, the number of cases pending in state Commissions in different States/UTs are as follows.

Name of the State	Pending Appeals	State Commission Complaints	Total
1	2	3	4
Andhra Pradesh	55	78	133
Haryana	_	3	3
Gujarat	10	193	203
Punjab	_	4	4

Review of National Policy on Education

*93 SHRI BALASAHEB VIKHE PATII SHRI BASUDEB ACHARIA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

- (a) the progress made by the Committee set up to review the National Policy on Education.
- (b) the time by which the Committee is likely to submit its report
- (c) whether the Committee has submitted an interim report, and
- (d) if so, the details of the recommendations made?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE) (a) to (d) Committee has submitted its Report on 26 12 1990. A statement containing the gist of the main recommendations of the report is attached

STATEMENT

Constitutional directive for UEE (Article 45) to be enlarged to include ECCE (Early Childhood Care and Education)

- 2 Government to examine scope for making UEE a fundamental right
- 3 Non-formalisation of formal education in schools to be brought about, facilitate easier and cost-effective UEE, the process to be implemented over a period of time
- ECCE to be organically linked with UFF
- A series of measures for women's education, including by attending to the problems outside education obstructing their access to, and retention in education
- Phased implementation of the 6 Common School Systems, equity and social justice to be brought to bear on meaningful strategies for Scheduled Castes and Scheduled Tribes and other educationally backward sections, impact of incentive schemes for SC/STs to be reviewed, an overall strategy of improving the educational environment of the